



2026:DHC:8327



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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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Date of Decision: 25.09.2026

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CNR No. DLHC010006372026

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CRL.M.C. 292/2026

AVJEET SINGH PLAHA

.....Petitioner

Through: Mr. N.K. Mishra and Mr. Sachin
Kumar, Advocates

versus

STATE GOVT OF NCT OF DELHI & ANR.Respondents

Through: Mr. Sanjeev Sabharwal, APP for State
with SI Chetan
Mr. Tushar, Advocate for R2 with R2
in person (through
videoconferencing)**CORAM: JUSTICE GIRISH KATHPALIA****J U D G M E N T (ORAL)**

1. Petitioner seeks quashing of FIR No.505/2018 of PS Paschim Vihar for offence under Section 354/341/506/323 IPC on the ground that the complainant *de facto* (respondent no.2 herein) has settled all disputes with the petitioner.

2. State has no objection to this petition. Statements of parties have already been recorded by the concerned Joint Registrar.



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3. The respondent no.2 is present through videoconferencing today and is identified by IO/SI Chetan. I have spoken with respondent no.2 in Hindi and it is stated by her that she has compromised all disputes with the petitioner. It is also submitted by her that the petitioner is her neighbour and now they are living peacefully, so now she does not wish to continue prosecution of petitioner.

4. Having spoken with respondent no.2, I am satisfied that it would be in the interest of justice not to push the parties through full dress trial.

5. Therefore, the petition is allowed and FIR No.505/2018 of PS Paschim Vihar for offence under Section 354/341/506/323 IPC as well as proceedings arising out of the same are quashed.

**GIRISH KATHPALIA
(JUDGE)**

SEPTEMBER 25, 2026/as